

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VEE RUBBER INDIA PRIVATE LIMITED

RELEVANT PARTICULAR		
1.	Name of Corporate Debtor	Vee Rubber India Private Limited
2.	Date of incorporation of corporate debtor	23/12/2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25199GJ2014PTC081632
5.	Address of the registered office and principal office (if any) of corporate debtor	Rev. Block No. 510, 511, 514 and 516 Village - Kunpur, Taluka - Mandal Kunpur Ahmedabad GJ 382130
6.	Insolvency commencement date in respect of corporate debtor	24/11/2020 (Order uploaded on NCLT website on 26/11/2020)
7.	Estimated date of closure of insolvency resolution process	23/05/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Tejas Shah Reg No. IBBI/IPA-001/IP-P00089/2017-18/10185
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B 201, Narayan Krupa Avenue, Opp. Prernathir Derasar, Jodhpur, Satellite, Ahmedabad, Gujarat - 380015 Email - tejasshah44@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address - 9/B, Vardan Complex, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email : iptejaskshah@gmail.com
11.	Last date for submission of claims	10/12/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vee Rubber India Private Limited on 24/11/2020 (Order uploaded on website on 26/11/2020).

The creditors of Vee Rubber India Private Limited are hereby called upon to submit their claims with proof on or before 10/12/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Tejas Shah

CA Tejas Shah
Interim Resolution Professional
Reg No- IBBI/IPA-001/IP-P00089/2017-18/10185

Date: 28th November, 2020
Place: Ahmedabad